

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
REGIONAL BENCH : ALLAHABAD  
COURT No. I**

**APPEAL No. E/70629/2018-EX[SM]  
With MISC Application No. E/MISC/70357/2018**

(Arising out of Order-in-Appeal No. 106-111/CE/Alld/2018 dated 20/02/2018 passed by Commissioner of CGST & Central Excise (Appeals), Allahabad)

**Commissioner of Central Excise & CGST, Kanpur** **Appellant**

Vs.

**M/s Agrawal Metal** **Respondent**

Appearance:

Absent on Call, for Appellant  
Shri Sandeep Kumar Singh, Deputy Commissioner (AR), for Respondent

**CORAM:**

**Hon'ble Mr. Anil G. Shakkarwar, Member (Technical)**

Date of Hearing & Date of Decision : 22/03/2019

MISC ORDER NO. **70097/2019**

FINAL ORDER NO. **70686/2019**

**Per: Anil G. Shakkarwar**

Revenue has submitted the present Misc. Application for withdrawal of appeal in terms of litigation policy. The Misc. Application is allowed. The appeal is dismissed under litigation policy.

(Dictated in Court)

Sd/-  
**(Anil G. Shakkarwar)**  
**Member Technical)**